1948 provided that the employees are, on an overall assessment; in receipt of benefits which are superior or substantially similar to those provided under the Act.

## Formal proposal for inclusion of Hindi as an official language in U.N.O.

\*789. PROF. RAMLAL PARIKH: Will the Minister of EXTERNAL AF-FAIRS be pleased to state:

- (a) whether the Government of India have formally approached the United Nations Organisation for including Hindi as one of its official languages; and
- (b) if not, by when the Government of India propose to submit a formal proposal to United Nations Organisation in this behalf?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE): (a) and (b) Before moving the U.N.O. for including Hindi as one of its official languages, a process of consultation with other delegations has been set in motion. Addition of another official language would require a majority decision of the General Assembly. In the meantime, it has been decided that as a first step, the world body would be asked to consider publication of certain important documents in Hindi, early.

## Ganga-Brahmaputra Canal

\*790. SHRI HARISINH BHAGU-BAVA MAHIDA: SHRI YOGENDRA MAKWANA: SHRI NABIN CHANDRA BURAGOHAIN: SHRI NRIPATI RANJAN CHOUDHURY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the technical report on the proposed Ganga-Brahmaputra Canal envisaged in the Indo-Bangladesh agreement for sharing of Ganga

waters at Farakka has been completed; and

(b) if so, what are the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) The Brahmaputra-Ganga link is one of the possible schemes for the augmentation of the dry season flows of the Ganga. Techno-economic survey of this scheme has not yet been completed.

(b) Does not arise.

## Treatment of proof readers as nonjournalists by the "Statesman" Management

\*791. SHRI BIR CHANDRA DEB BURMAN: SHRI JAGJIT SINGH ANAND: SHRI LAKSHMANA MAHAPATRO:

Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to state:

- (a) whether Government are aware that 14 proof readers employed in the "Statesman", New Delhi are being treated as non-journalists is contravention of the provisions of the Working Journalists (Conditions of Service Miscellaneous Provisions) Act, 1955;
- (b) if so, what are the details in this regard; and
- (c) what steps Government are taking in the matter?

THE MINISTER OF PARLIAMEN-AND LABOUR TARY AFFAIRS (SHRI RAVINDRA VARMA): (a) No specific complaint has been received by the Delhi Administration in whose jurisdiction the subject matter falls.

- (b) Does not arise.
- (c) It is open to the aggrieved employees to seek remedy under the existing labour law.